

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-514
IB-725/ND/2020
IA/3821/2022

IN THE MATTER OF:

ICICI Bank Ltd.

....Applicant

Vs.

Dehradun Highways Project Limited

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 17.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the IT Deptt. : Mr. Ruchir Bhatia, Sr. St. Counsel, Mr. Shlok
Chandra, Jr. St. Counsel, Mr. Keshav Garg, Adv.
For the RP : Mr. Abhishek Anand, Mr. Nikhil Jain, Adv.

ORDER

Heard the submissions made by proxy counsel for the Income Tax Department. At the request of proxy counsel for the Income Tax Department, a week days time is granted for filing the rejoinder. It is made clear that no further extension of time will be granted for filing the rejoinder. If the rejoinder is not filed within next week days the opportunity afforded to file rejoinder will be closed and the matter will be preceded further. List the matter on **07.02.2023.**

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)